

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH, NEW DELHI)
ORIGINAL APPLICATION NO. 131 OF 2025**

**IN THE MATTER OF :
DEEP CHANDRA**

...APPLICANT

VERSUS

STATE OF U.P. AND ORS.

... RESPONDENTS

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Through

Date:18.05.2026

Place: New Delhi



RACHIT MITTAL

Address: MZ 24 -25, Ansal Fortune Arcade,
Sector- 18, Noida, Uttar Pradesh – 201301

Email: rachit@rmlawchambers.in

Advocate for the Answering Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH, NEW DELHI)**

ORIGINAL APPLICATION NO. 131 OF 2025

IN THE MATTER OF :

**Deep
...Applicant**

Chandra

Versus

State of U.P. and Ors.

... Respondents

**REPLY ON BEHALF OF RESPONDENT NO.3 TO THE CAPTIONED
CASE AS FILED BEFORE THIS HON'BLE TRIBUNAL QUA
PREVENTION OF ENVIRONMENTAL DEGRADATION DUE TO
CONSTRUCTION ON YAMUNA FLOODPLAINS IN NOIDA, UTTAR
PRADESH**

Most Respectfully Showeth:

1. That the present reply is being filed by the New Okhla Industrial Development Authority (NOIDA) in pursuance of the liberty granted by this Hon'ble Tribunal vide its Order dated 06.02.2026 as passed in the captioned matter.

A Copy of the Order dated 06.02.2026 is attached and marked herewith as Annexure-R-1.

2. At the very outset, the submissions, allegations and averments made by Mr. Deep Chandra , being the Applicant herein to the extent of being inconsistent with what is stated in the present reply are denied as incorrect and baseless. Nothing stated in the Application should be deemed to be admitted by the Answering Respondent herein for mere want of specific traverse. Moreover, contentions made in the Application


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are untenable, baseless and devoid of any merit and the averments made by the Applicant deserve no indulgence of this Hon'ble Tribunal.

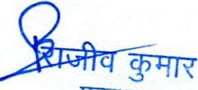
PRELIMINARY SUBMISSIONS/OBJECTIONS:

3. It is humbly submitted before this Hon'ble Tribunal that in accordance to the provisions of the Uttar Pradesh Industrial Area Development Act, 1976, no construction work of any kind is permissible without approval of the Answering Respondent in the notified floodplains of the area of Noida. That the power of the same is conferred upon the Answering Respondent vide the U.P. Industrial Area Development Act, 1976. Apart from the aforementioned, the District Magistrate, Gautam Budh Nagar has issued an Order no. 4146/ST-SDM/2025 dated 20.08.2025 under the provisions of the Disaster Management Act, 2005, by which committees for various Tehsils have been constituted to identify the areas which are in violation and to take action for demolition of the illegal constructions raised. That for the purposes of ready reference the relevant sections of the U.P. Industrial Area Development Act, 1976 are reproduced hereinbelow, **Section 2(d)** states the following:-

“Industrial Development area means an area declared to be such by the State Government by notification.”

Additionally, under Section 10 of the U.P. Industrial Area Development Act, 1976, the following provision has been made:-

“10. Power to require proper maintenance of site or building : If it appears to the Authority that the conditions or use of any site or


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building is prejudicially affecting or is likely to affect the proper planning of or the amenities in any part of the industrial development area or the interests of the general public there, it may serve on the transferee or occupier of that site or building a notice requiring him to take such steps and within such period as may be specified in the notice and thereafter to maintain it in such manner as may be specified therein and in case such transferee or occupier fails to take such steps or to maintain it thereafter the Authority may itself take such steps or maintain it, and realize the cost incurred on it from such transferee or occupier."

That additionally under Section 17 of the U.P. Industrial Area Development Act, 1976, the following is stated:

"17. Overriding effect of the Act: Upon any area being declared an industrial development area under the provisions of this Act, such area, if included in the master plan or the zonal development plan under the Uttar Pradesh Urban Planning and Development Act, 1973, or any other development plan under any other Uttar Pradesh Act, shall, with effect from the date of such declaration be deemed to be excluded from any such plan."

The Order of the District Magistrate is attached and marked herewith as Annexure R-2.

4. It is imperative to note that the Answering Respondent herein has in accordance to the directions as issued by the District Magistrate, District

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Gautam Budh Nagar, not only formed the requisite Committee but has also carried out the demolitions and other necessary actions as needed over the illegal constructions on the floodplains of the Yamuna River. Thus, any statement of the Applicant contending the opposite is wholly misconceived and likely to be dismissed by this Hon'ble Tribunal.

PARA -WISE REPLY TO THE CONTENTIONS OF THE APPLICANT:

5. That the contents of Para no.1 of the Application contain the detail of the Applicant and the purpose of filing of the present Application before this Hon'ble Tribunal and hence the same merits no response from the Answering Respondent. However, it is humbly submitted that the Answering Respondent has already formed a committee and the identification of the illegal structures is being done and the action would be taken if some encroachments are found on the floodplains. That the contents of the Preliminary Submissions/Objections may be read as part and parcel of reply to the present paragraph, contents whereof are not repeated for the sake of brevity.
6. That the contents of Para no. 2 to 3 of the Application do not pertain to the Answering Respondent and hence merits no reply from the Answering Respondent. That the contents of the Preliminary Submissions/Objections may be read as part and parcel of reply to the present paragraph, contents whereof are not repeated for the sake of brevity.


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7. That the contents of Para no. 4 of the Application pertains to the Uttar Pradesh Irrigation Department hence merits no response from the Answering Respondent herein. That the contents of the Preliminary Submissions/Objections may be read as part and parcel of reply to the present paragraph, contents whereof are not repeated for the sake of brevity.
8. That the contents of Para no. 5 of the Application it is most humbly submitted that the Answering Respondent whilst taking cognisance of the fact that illegal construction is being undertaken on the banks of River Yamuna Flood Plains has duly formed a committee to monitor the same and take actions against the illegal construction as being illegally undertaken by the alleged builders and developers. That since its formation, the Committee of the Answering Respondent in collaboration with the Land Department, Irrigation departments and District Administration Police Force had previously carried out demolitions of farmhouses in the floodplains under its leadership on **08.06.2022, 11.06.2022 , 16.06.2022 , 16.11.2023 and 17.10.2023 and 26.08.2025.** That the contents of the Preliminary Submissions/Objections may be read as part and parcel of reply to the present paragraph, contents whereof are not repeated for the sake of brevity.

*A photographs of the demolition as carried out by the Answering Respondent is attached and marked herewith as **Annexure R-3.***


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9. That in regards to the contents of Para no. 6 of the Application, it is hereby stated that the Answering Respondent is operating a temporary cattle shelter in the Yamuna River Floodplain. This Cow Shelter is located on Khasra No. 257 in Village Wajidpur, which is recorded as grazing land in revenue record. It is humbly submitted before this Hon'ble Tribunal that the said shelter is not permanent. That the contents of the Preliminary Submissions/Objections may be read as part and parcel of reply to the present paragraph, contents whereof are not repeated for the sake of brevity.

10. That in reference to the contents of Para no. 7-8 of the Application, it is hereby stated that the Answering Respondent has duly formed a committee as has been stated hereinabove to monitor and take requisite actions for illegal constructions over the Yamuna Floodplains and has been active since its formation as stated hereinabove. That the contents of the Preliminary Submissions/Objections may be read as part and parcel of reply to the present paragraph, contents whereof are not repeated for the sake of brevity.

11. That in reference to the contents of Para no. 9 of the Application, it is hereby stated that the registration related to the RWA is done by the Registrar's office situated in Meerut, Uttar Pradesh. Therefore, the same is not within the purview of the Answering Respondent. That the contents of the Preliminary Submissions/Objections may be read as part


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and parcel of reply to the present paragraph, contents whereof are not repeated for the sake of brevity.

12. That it is most respectfully submitted before this Hon'ble Tribunal that the Answering Respondent has always been vigilant in exercising its duties and fulfilling its responsibilities with due care and consciousness at all times and has also been complying with the Orders/ directions as passed by this Hon'ble Tribunal from time to time. That the contents of the Preliminary Submissions/Objections may be read as part and parcel of reply to the present paragraph, contents whereof are not repeated for the sake of brevity.

13. In view of the aforesaid circumstances, the present Application was liable to be dismissed as no cause of action arises qua the Answering Respondent.

ANSWERING RESPONDENT

Date: 18.05.2026.

Place: New Delhi

Through

RACHIT MITTAL

Address: MZ 24 -25, Ansal Fortune Arcade,
 Sector- 18, Noida, Uttar Pradesh – 201301

Email: rachit@rmlawchambers.in

Advocate for the Answering Respondent


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 प्रबन्धक
 वर्क सर्किल-10, नौएडा

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(PRINCIPAL BENCH, NEW DELHI)
ORIGINAL APPLICATION NO. 131 OF 2025**

IN THE MATTER OF :

**Deep
...Applicant**

Versus

State of U.P. and Ors.

... Respondents

AFFIDAVIT

I, Rajeev Kumar S/o Sh. Durgi Yadav aged 30 years , posted as Manager (Civil) having office at Main Administrative Building, Sector-6, Noida, Gautam Buddha Nagar, Uttar Pradesh, hereby solemnly affirm and declare as under:

1. That I am posted as Manager (Civil) in the Respondent Authority in the present Application and well conversant with the facts and circumstances of the present Application and as such I am competent to swear this present Affidavit.
2. That the accompanying Reply has been drafted under my instructions, the contents of which are true and correct to the best of my knowledge. The contents of the said Reply may be read as part and parcel of this Affidavit as the same are not being repeated herein for the sake of brevity.
3. That the contents of the affidavit are true and nothing material has been concealed therefrom.

VERIFICATION

Verified at Noida on this _____ day of May, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

ATTESTED

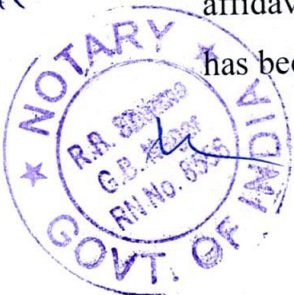
**RAMBIR SHARMA
Advocate Notary
(G B Nagar)
18 MAY 2026**

DEPONENT

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वर्क सर्किल-10, नौएडा

राजीव कुमार

DEPONENT



Item No. 20

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 131/2025

Deep Chandra

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 06.02.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondents: Mr. Bhanwar Pal Singh Jadon, Ms. Anjali Sharma & Ms. Gargi
Chaturvedi, Advs. for R - 1, 2 & 4
Mr. Rachit Mittal, Adv. for R - 3 (Through VC)
Mr. Gigi. C. George, Mr. Sunil Kumar & Ms. Neha Sharma, Advs. for R -
5, NMCG
Mr. Rajesh Aggarwal & Ms. Deeksha Aggarwal, Advs. for R - 8

ORDER

1. A letter has been circulated by Counsel for the Respondent No. 3 seeking adjournment to enable him to file the reply. Learned Counsel for the Respondent No. 3 submits that reply will be filed within four weeks.
2. It will be open to all other respondents also to file their reply within the same period, if they have not filed it till now.
3. List on 19.05.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

February 06, 2026
dv

कार्यालय

जिलाधिकारी,

गौतमबुद्ध नगर

पत्रांक : 41-46 / एस0टी0-ए0डी0एम0 / 2025

दिनांक: 20-08-2025

आदेश

मुख्य सचिव उ०प्र० शासन लखनऊ के शासनादेश सं० 1417 वी-27-सिं-2-181/बाढ़/09 दिनांक 16.03.2010 के बिन्दु सं०-1 में स्पष्ट किया गया है कि "महायोजना के अन्तर्गत नदियों के किनारे फ्लड प्लेन जोन को बाढ़ प्रभावित क्षेत्र के रूप में प्रदर्शित किया जाना एवं इसमें किसी प्रकार का निर्माण अनुमन्य नहीं होना सुनिश्चित करने हेतु इन क्षेत्रों का भू-उपयोग हरित रखा जाये" तथा बिन्दु सं-2 में स्पष्ट है कि "आर०बी०ओ० एक्ट यू०पी० अर्बन प्लानिंग एण्ड डेवलपमेन्ट एक्ट-1973 तथा इण्डस्ट्रियल डेवलपमेन्ट एक्ट-1978 के अन्तर्गत फ्लड प्लेन जोन में किसी प्रकार के निर्माण कार्य हेतु कोई अनापत्ति नहीं दी जायेगी और न ही भू-मानचित्र स्वीकृत किया जायेगा। उक्त प्रकार के अवैध निर्माण को रोकने हेतु उक्त अधिनियमों के प्राविधानों के अन्तर्गत प्रभावी कार्यवाही की जाये"

आपदा प्रबंधन अधिनियम, 2005 की धारा-30 में यह प्रावधानित किया गया है कि:-

- (1) जिला प्राधिकरण आपदा प्रबंधन के लिए जिला योजना, सभन्वयन और कार्यान्वयन निकाय के रूप में कार्य करेगा और राष्ट्रीय प्राधिकरण और राज्य प्राधिकरण द्वारा अधिकथित मार्गदर्शक सिद्धांतों के अनुमान जिले में आपदा प्रबंधन के प्रयोजन के लिए सभी उपाय करेगा।
- (2) जिला प्राधिकरण, उपधारा(1) के उपबंधों पर प्रतिकूल प्रभाव डाले बिना:-
 - (iii) यह सुनिश्चित कर सकेगा कि जिले में आपदाओं के संवेदनशील क्षेत्रों की पहचान की गई है और आपदाओं के निवारण और उसके प्रभावों के शमन के लिए उपाय जिला स्तर पर सरकार के विभागों द्वारा तथा स्थानीय प्राधिकारियों द्वारा किये गये हैं।
 - (v) विभिन्न जिला स्तर के प्राधिकारियों और स्थानीय प्राधिकारियों को आपदाओं के निवारण या शमन के लिए ऐसे अन्य उपाय करने के लिए निर्देश दे सकेगा, जो आवश्यक हों।

समय-समय पर वर्षा ऋतु के दौरान डूब क्षेत्र में पानी भरने के कारण पर्यावरण एवं पारिस्थितिकी तंत्र प्रभावित होने, जन-धन की हानि होने एवं कानून-व्यवस्था प्रभावित होने की संभावना बनी रहती है, जिन पर समय रहते नियंत्रण किया जाना अत्यावश्यक है।

भारत का राजपत्र(The Gazetteer of India), जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय "अधिसूचना" नई दिल्ली, 7 अक्टूबर, 2018 के बिन्दु संख्या-6 'गंगा नदी और उसकी उप नदियों में पर्यावरणीय प्रदूषण की रोकथाम, नियंत्रण एवं कमी लाना' के उप बिन्दु-3 व 4 में यह उल्लेख किया गया है कि:-

उप बिन्दु संख्या-3

कोई व्यक्ति गंगा नदी में अथवा गंगा नदी या इसकी उपनदियों के तट अथवा इनके सक्रिय बाढ़ मैदानी क्षेत्र में आवासीय अथवा वाणिज्यिक अथवा औद्योगिक अथवा अन्य किसी प्रयोजन से स्थायी अथवा अस्थायी संरचना का निर्माण नहीं करेगा;

उप बिन्दु संख्या-4

कोई व्यक्ति ऐसा कोई क्रियाकल्प अथवा किसी परियोजना अथवा प्रक्रिया अथवा क्रियाकलाप नहीं करेगा अथवा जारी रखेगा जिससे गंगा नदी में प्रदूषण हो।

राष्ट्रीय आपदा प्रबंधन अधिनियम, 2005 के प्राविधानों के अन्तर्गत तत्कालीन जिलाधिकारी की अध्यक्षता में दिनांक 21.10.2023 को आहूत समीक्षा बैठक के उपरान्त पत्र संख्या 55/सी0आर0ए0/2023-24 दिनांक 02.11.2023 के माध्यम से जारी कार्यवृत्त में यह स्पष्ट उल्लेख किया गया है कि 'जिलाधिकारी/अध्यक्ष, जिला आपदा प्रबंधन प्राधिकरण द्वारा एक समिति का गठन किया जायेगा'।

अतः मुख्य सचिव उ०प्र० शासन लखनऊ के शासनादेश सं० 1417 वी-27-सिं-2-181/बाढ़/09 दिनांक 16.03.2010 में दिये गये निर्देशों, आपदा प्रबंधन अधिनियम, 2005, भारत का राजपत्र(The Gazette of India), जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय "अधिसूचना" नई दिल्ली, 7 अक्टूबर, 2016 एवं राष्ट्रीय आपदा प्रबंधन अधिनियम, 2005 के प्राविधानों के अन्तर्गत नियमों का उल्लंघन करने वाले स्थानों को चिन्हित करते हुए मौके पर बने निर्माण कार्य को नियमानुसार ध्वस्त करने की कार्यवाही हेतु निम्नवत् समिति गठित की जाती है:-

तहसील, दादरी क्षेत्र (ध्वस्तीकरण की कार्यवाही माह के प्रत्येक मंगलवार) -

- | | | | |
|-----|--|---|---------|
| 01. | उप जिलाधिकारी, दादरी | - | अध्यक्ष |
| 02. | सम्बन्धित महाप्रबन्धक, नोएडा विकास प्राधिकरण | - | सदस्य |
| 03. | सम्बन्धित सहायक पुलिस आयुक्त | - | सदस्य |
| 04. | सहायक अभियंता, सिंचाई, निर्माण खण्ड, गाजियाबाद। | - | सदस्य |
| 05. | सहायक अभियन्ता, उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोएडा | - | सदस्य |

तहसील, सदर क्षेत्र (ध्वस्तीकरण की कार्यवाही माह के प्रत्येक बुधवार) -

- | | | | |
|-----|---|---|---------|
| 01. | उप जिलाधिकारी, सदर | - | अध्यक्ष |
| 02. | सम्बन्धित महाप्रबन्धक, ग्रेटर नोएडा विकास प्राधिकरण | - | सदस्य |
| 03. | सम्बन्धित सहायक पुलिस आयुक्त | - | सदस्य |
| 04. | सहायक, सिंचाई, हैड वर्क्स खण्ड आगरा नहर, ओखला, नई दिल्ली | - | सदस्य |
| 05. | सहायक अभियन्ता, उ०प्र० प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा | - | सदस्य |

तहसील, जेवर क्षेत्र (ध्वस्तीकरण की कार्यवाही माह के प्रत्येक ब्रह्मस्पतिवार) -

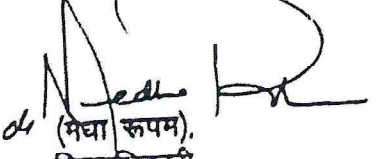
- | | | | |
|-----|---|---|---------|
| 01. | उप जिलाधिकारी, जेवर | - | अध्यक्ष |
| 02. | सम्बन्धित महाप्रबन्धक, यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण | - | सदस्य |
| 03. | सम्बन्धित सहायक पुलिस आयुक्त | - | सदस्य |
| 04. | सहायक, सिंचाई, हैड वर्क्स खण्ड आगरा नहर, ओखला, नई दिल्ली | - | सदस्य |
| 05. | सहायक अभियन्ता, उ०प्र० प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा | - | सदस्य |

समिति के सदस्यों को निर्देशित किया जाता है कि तहसील दादरी में माह के प्रत्येक मंगलवार को, तहसील सदर में माह के प्रत्येक बुधवार को एवं तहसील जेवर में माह के प्रत्येक ब्रह्मस्पतिवार को जिला प्राधिकरण आपदा प्रबंधन के नियमों का उल्लंघन करने वाले स्थानों को चिन्हित करते हुए मौके पर बने निर्माण कार्य को नियमानुसार ध्वस्त करने की कार्यवाही करते हुए अपनी आख्या अपर जिलाधिकारी(वि०/रा०), गौतमयुद्ध नगर के समक्ष प्रस्तुत करना सुनिश्चित करेगी। अपर जिलाधिकारी(वि०/रा०), गौतमयुद्ध नगर संकलित सूचनाओं/आख्याओं के साथ माह के प्रत्येक शुक्रवार की सायं 06.00 बजे अधोहस्ताक्षरी के समक्ष उपस्थित होना सुनिश्चित करेंगे।

अपरिहार्य परिस्थितियों को छोड़कर यदि किसी भी समिति द्वारा अपने से आवंटित दिवस के दिन जिला प्राधिकरण आपदा प्रबंधन के नियमों का उल्लंघन करने वाले मौके पर बने निर्माण कार्य के नियमानुसार ध्वस्तीकरण में किसी प्रकार की लापरवाही/शिथिलता बरती जाती है तो उस समिति के अध्यक्ष व्यक्तिगत रूप से उत्तरदायी होंगे एवं उनके विरुद्ध कार्यवाही हेतु शासन को पत्र प्रेषित कर दिया जायेगा।

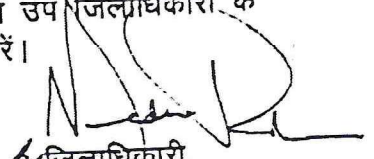
दूब क्षेत्र के जो गाँव सर्वे के अन्तर्गत आते हैं उन गाँवों में ध्वस्तीकरण की कार्यवाही के दौरान सर्वे विभाग का लेखपाल प्रत्येक दशा में सम्बन्धित उप जिलाधिकारी के साथ उपस्थित होना सुनिश्चित करेंगे।

उक्त आदेश तत्काल प्रभाव से लागू हो।


(मेधा रूपम),
जिलाधिकारी,
गौतमबुद्धनगर।

प्रतिलिपि :

01. मुख्य कार्यपालक अधिकारी, नवीन औखला औद्योगिक विकास प्राधिकरण, ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण, यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरण को इस अनुरोध के साथ प्रेषित कि कृपया उक्त कार्य हेतु आप भी अपने स्तर से भी प्राधिकरण के अधिकारी को निर्देशित करने का कष्ट करें।
02. पुलिस आयुक्त, गौतमबुद्ध नगर को इस अनुरोध के साथ प्रेषित कि कृपया उक्त कार्य हेतु आप भी अपने स्तर से भी पुलिस विभाग के अधिकारियों को निर्देशित करने का कष्ट करें।
03. सम्बन्धित अधिकारियों को अनुपालनार्थ प्रेषित।
04. सहायक अभिलेख अधिकारी, गौतमबुद्ध नगर को इस निर्देश के साथ प्रेषित कि सर्वे के गाँवों में ध्वस्तीकरण की कार्यवाही के दौरान सम्बन्धित लेखपाल को उप जिलाधिकारी के समक्ष उपस्थित होने हेतु अपने स्तर से निर्देशित करना सुनिश्चित करें।

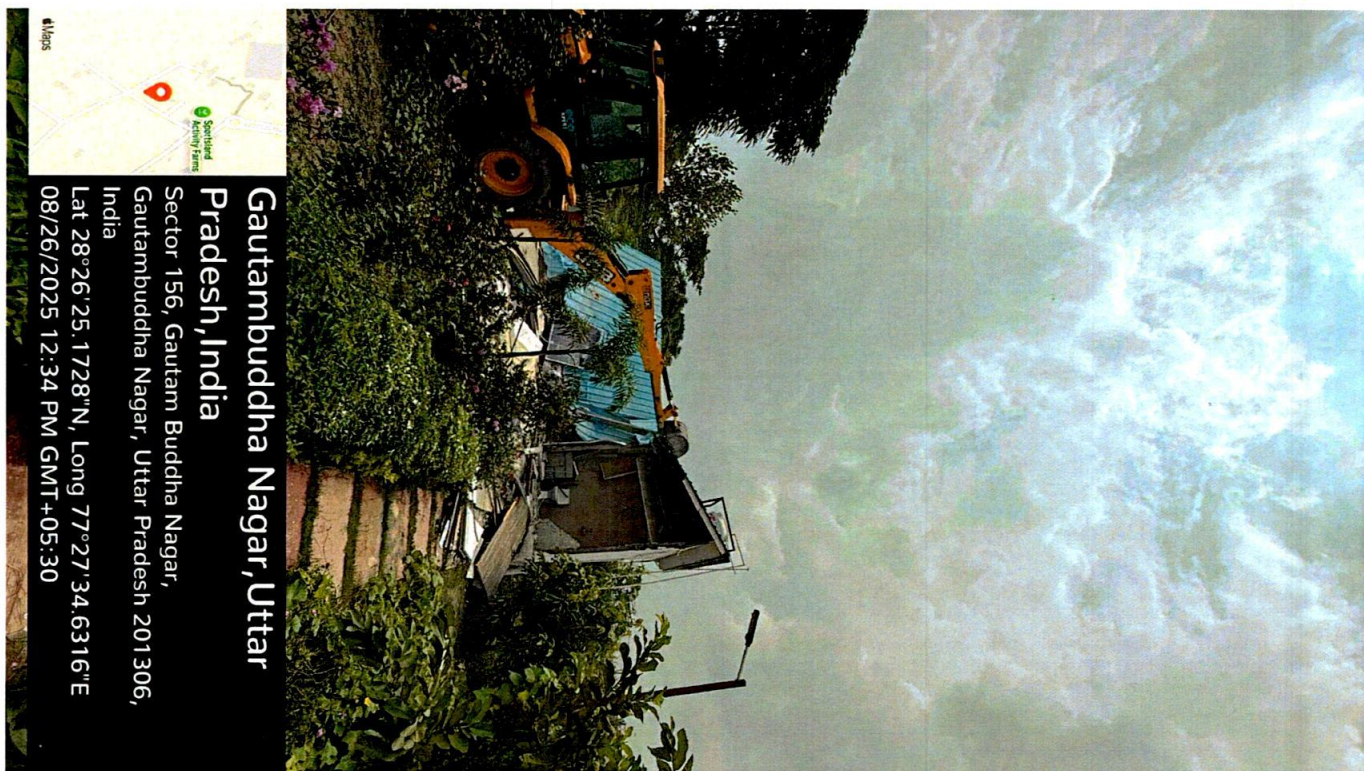

जिलाधिकारी,
गौतमबुद्धनगर।

01/09/22 206

ANNEXURE R-3



01/02/22



Gautambuddha Nagar, Uttar Pradesh, India

Sector 156, Gautam Buddha Nagar, Gautambuddha Nagar, Uttar Pradesh 201306, India

Lat 28°26'25.1728"N, Long 77°27'34.6316"E
08/26/2025 12:34 PM GMT+05:30

01/09/22 208



209

16/06/28















GPS Map
Camera Lite

203/204, near Noida, Sector 151, Noida, Uttar Pradesh 201304, India

Latitude
28.441183333333335°

Longitude
77.45934666666668°

Local 11:38:22 AM
GMT 06:08:22 AM

Altitude 195 meters
Tuesday, 26.08.2025



GPS Map Camera



Noida, Uttar Pradesh, India

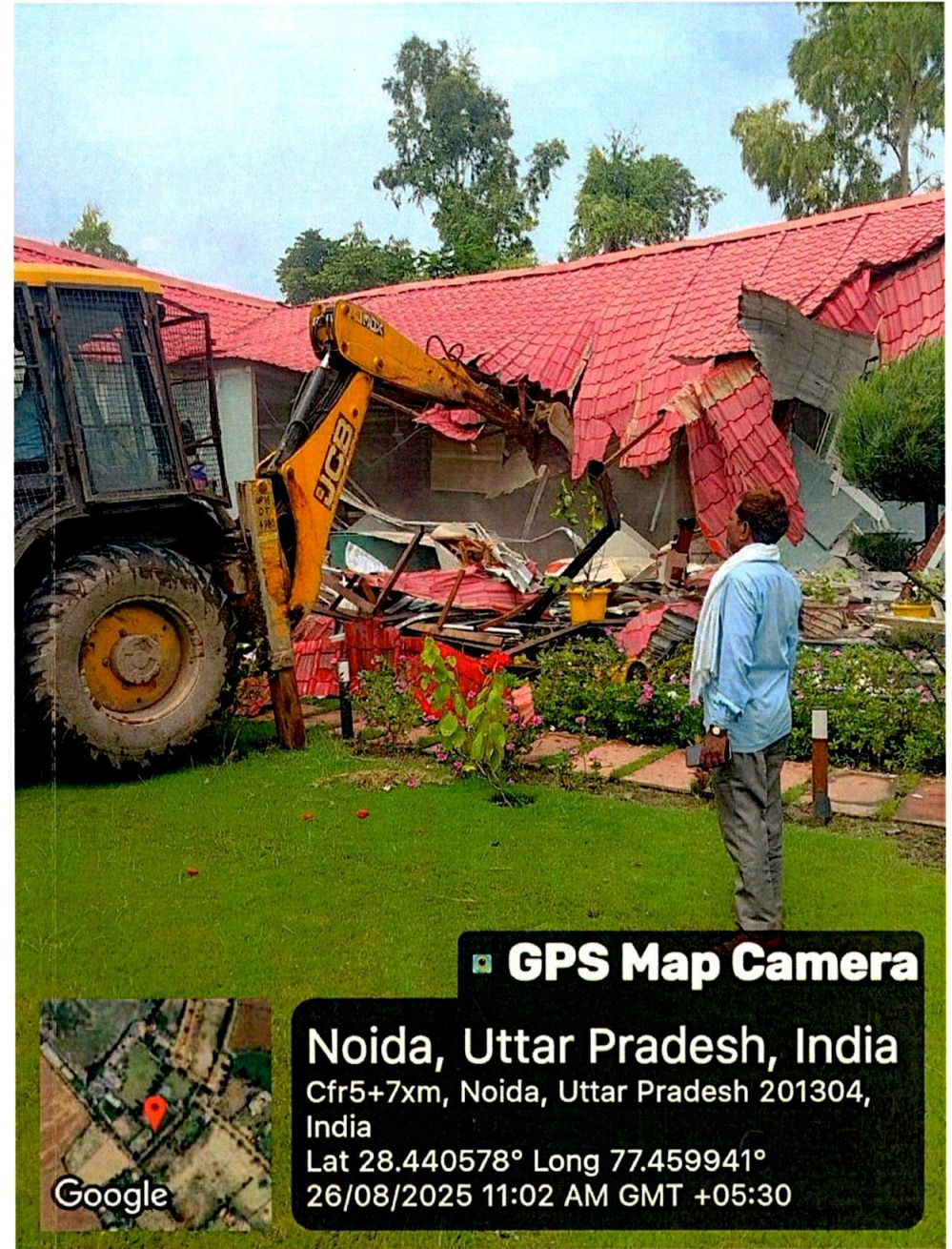
CFP6+X9 Elite Farm House, Noida, Uttar Pradesh 201310, India

Lat 28.436548°

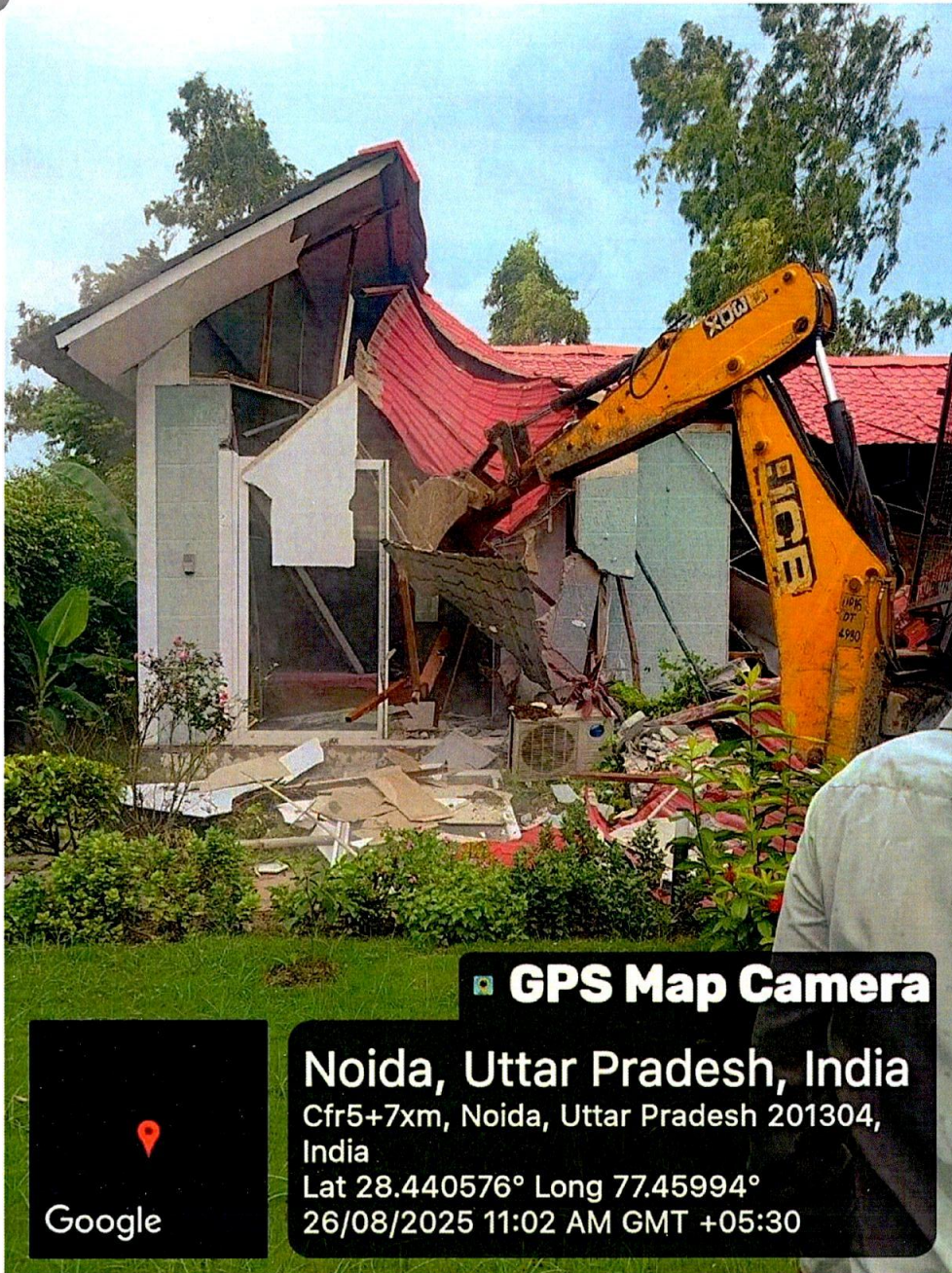
Long 77.461635°

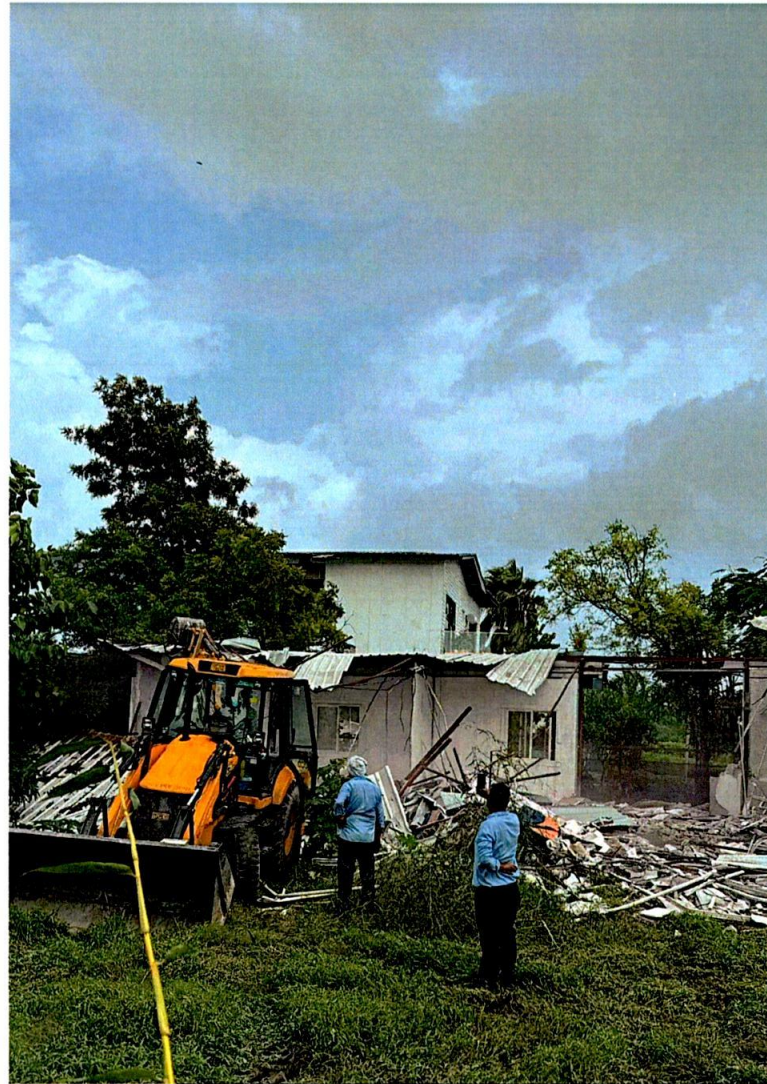
16/10/23 01:06 PM GMT +05:30











Gautambuddha Nagar, Uttar Pradesh, India

Sector 156, Gautam Buddha Nagar,
Gautambuddha Nagar, Uttar Pradesh 201306,
India

Lat 28°26'26.2494"N, Long 77°27'33.0702"E
08/26/2025 12:08 PM GMT+05:30



Gautambuddha Nagar, Uttar Pradesh, India

Sector 156, Gautam Buddha Nagar,
Gautambuddha Nagar, Uttar Pradesh 201306,
India

Lat 28°25'51.2632"N, Long 77°27'45.2415"E
08/26/2025 02:01 PM GMT+05:30

VAKALATNAMA

NATIONAL GREEN TRIBUNAL

ORIGINAL APPLICATION No. 131/2025

DEEP CHANDRA
VERSUS
STATE OF UTTAR PRADESH & ORS.

I/we New Okhala Industrial Development Authority, PO- NOIDA, Distt. Gautam Budh Nagar, UP Through its Assistant Law Officer the undersigned do hereby nominate and appoint **Mr. Rachit Mittal** to be counsel in the above matter and for me/us and on my/our behalf to appear, plead act and answer in the above Court or any appellate Court or any Court to which the business is transfer in the above matter, and to sign and file petitions, statements accounts, exhibits, compromises or other document whatsoever, in connection with the said matter arising there form, and also to apply for and receive all documents or copies of document, depositions, etc. and to apply for issue of summous and other writs of subpoena and to apply for and get issued any arrest, attachment of other execution warrant or order and to conduct any proceeding that may arise thereout and to apply for and receive payment of any or all sums or submit the above matter to arbitration.

Provided, However, if any part of the Advocate's fee remains unpaid before the first hearing of the case or if any hearing of the case be fixed beyond the limits of the town, them, and in such and event my/our said advocate shall not be bound to appear before the court and if may/our said advocate deth appear in the said case he shall be entitled to an outstation fee and other expenses of traveling, lodging, etc. Provided also that if the case be dismissed by default, or if it be proceeded ex-parte, the said advocate (s) shall not be held responsible for the same. And all whatever my/our said advocate (s) shall I lawfully do. I do here by agree to and shall in future ratify and confirm.

ACCEPTED:-

I.....*Rachit Mittal*.....Advocate

Signature of Client.....

Priyansh Goutam, Lo, Noida

RACHIT MITTAL
Advocate-on-Record, Supreme Court
MZ-24 & 25, Ansal Fortune Arcade,
Sector-18, Noida-201301 (U.P.)
AOR Code: 3545

For and on behalf of New Okhla Industrial
Development Authority Distt. Gautam Budh Nagar.

Encl : D/1041/2011
Email : *rachit@rmlawchambers*
Ph : 9873997047
Date : 18/05/24